

ITEM NO.1

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2014 in Civil Appeal No(s). 4283/2011

M/S RADIANCE FINCAP(P) LTD.& ORS.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(for directions and office report)

WITH

C.A. No. 4285/2011

(With appln.(s) for directions and Office Report)

C.A. No. 4286/2011

(With appln.(s) for directions and Office Report)

C.A. No. 4290/2011

(With appln.(s) for directions and Office Report)

C.A. No. 4291/2011

(With appln.(s) for directions and Office Report)

C.A. No. 4294/2011

(With appln.(s) for directions and Office Report)

Date : 15/12/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s)

Mr. S.H. Singh, Adv.

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Mr. A.T. Patra, Adv.

Mr. Nipun Malhotra, Adv.

Mrs. Roopa Dayal, Adv.

Mr. Praveen Alok, Adv.

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For Respondent(s)

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Ms. Sunita Sharma, Adv.
Ms. Sushma Suri, Adv.

Mr. Utkarsh Sharma, Adv.
For Ms. Rachna Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In all the aforesaid interlocutory applications,
the respondents seek permission to file response.
Permitted. List the matters in the second week of
January, 2015.

(VINOD KR. JHA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER